

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**Appeal No. 15 of 2015 &  
IA-17 of 2015**

**Dated : 13<sup>th</sup> January, 2015**

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member

**In the matter of :**

M/s Harison Hydrel Construction Co. Pvt. Ltd. ...Appellant(s)  
Versus  
Himachal Pradesh State Electricity Board Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta  
Mr. Elangbam  
Mr. Abhishek Upadhyay

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R.1

**ORDER**

Appeals involving similar issues have been admitted by this Tribunal being Appeal Nos. 256 of 2014 and 22 of 2015. Hence, Admit. Issue notice on the Appeal as well as on the I.A No. 17 of 2015 (Application for stay). Mr. Anand K. Ganesan, learned counsel takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 11.02.2015. Dasti service is permitted.

Learned counsel for Respondent No.1 may file reply on or before 11.02.2015 after serving copy on the other side.

List the matter on **16.02.2015.**

( Rakesh Nath )  
Technical Member

( Justice Ranjana P. Desai )  
Chairperson